

BY CIRCULATION

CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH

ALLAHABAD

Dated: This the 16 day of May 1997

CORAM : Hon'ble Mr S. Das Gupta AM
Hon'ble Mr. T. L. Verma JM

REVIEW APPLICATION NO.101/96 IN O.A. No. 992/95

Amod Kumar- - - - - Applicant

C/A Shri A.K.Tewari

Versus

Union of India and others- - - - - Respondents

Order

By Hon'ble Mr. S. Das Gupta AM

This application has been filed seeking review and recall of the order dated 6.9.1996 by which restoration application no.582/95 was dismissed

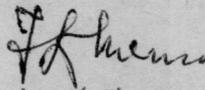
2. O. A. No. 992/95 was earlier dismissed in default of the applicant. Subsequently the restoration application was also rejected, On 22.2.1996, ^{Answer} thereafter restoration application no.582/96 was filed and the learned counsel for the applicant was asked to indicate ~~that~~ how it ~~is~~ maintainable. Despite grant of opportunity neither any one appeared for the applicant nor the learned counsel for the applicant sought adjournment. On 6.9.96 when the restoration application was taken up, it was found that the learned counsel for the applicant had ~~again~~ sought adjournment. Second

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restoration application was accordingly dismissed.

3. In the instant review application, an effort has been made to indicate how second restoration application is maintainable. This is wholly immaterial at this stage. It is clear from the conduct of the applicant and his counsel that they did not pursue the case and there was repeated failure on the part of the applicant or his counsel to appear either to move the O.A. or the restoration application. Second restoration application was, therefore, rightly rejected in default of the applicant. We see no reason to recall the aforesaid order.

4. The review application is accordingly dismissed.


Member (J)


Member (A)

SQI